GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE& LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No.F.14(6)/LA-2009/ Law/189-198

To

Dated the 5th **May, 2010**

The Joint Secretary (GAD)
General Administration Department,
Government of NCT of Delhi,
2nd Level, A-Wing, Delhi Secretariat,
New Delhi.

Sub: Gazette Notification of the Delhi Lokayukta and Uplokayukta (Amendment) Act, 2010 (Delhi Act 06 of 2010)

Sir,

I am directed to forward herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)-Extra-Ordinary today itself. It is requested that at least 10 copies of the same may be sent to this Department as soon as it is received from the press.

Yours faithfully,

(Savita Rao)
Joint Secretary (Law, Justice & L.A.)

Encl.: As above.

No.F.14(6)/LA-2009/ Law/189-198

Dated the 5th **May, 2010**

Copy together with the copy of enclosures forwarded for information and necessary action to:-

1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi (with 5 copies).
2. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi (with 2 copies).
3. The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
4. The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
5. The Secretary to Minister of Law, Justice & Legislative Affairs, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
6. The Secretary, Administrative Reforms Department, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
7. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
8. The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
9. Sh. N.G. Goswami, Legislative Counsel, Department of Law, Justice and Legislative Affairs, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.

Keep it on receipt one copy may be sent to AL10

S Rao
(Savita Rao)
Joint Secretary (Law, Justice & L.A.)

261/Leg
7/5/10

(TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE-EXTRA ORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No.F.14(6)/LA-2009/ cllaw/188

Dated the 5th May, 2010

NOTIFICATION

No.F.14(6)/LA-2009/ cllaw/188- The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on 29th April, 2010 and is hereby published for general information:-

"The Delhi Lokayukta and Upalokayukta (Amendment) Act, 2010

(DELHI ACT 06 OF 2010)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on 31st March, 2010)

(29th April, 2010)

An Act to further amend the Delhi Lokayukta and Upalokayukta Act, 1995

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixtieth Year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Delhi Lokayukta and Upalokayukta (Amendment) Act, 2010.

(2) It shall be deemed to have come into force on the 1st day of January, 2006.

2. Substitution of new Schedule for the Second Schedule.- In the Delhi Lokayukta and Upalokayukta Act, 1995 (Delhi Act 1 of 1996), for the Second Schedule, the following Schedule shall be substituted, namely: -

"The Second Schedule
[See section 5 (7)]

After appointment there shall be paid to the Lokayukta and Upalokayukta, in respect of time spent on actual service, salary at the following rates per mensum, that is to say –

1. **Lokayukta** – Such salary plus perquisites and allowances as are payable from time to time to -

(i) a Chief Justice of a High Court in case Lokayukta is appointed from amongst Chief Justices of High Courts in India;

(ii) a Judge of a High Court in case Lokayukta is appointed from amongst Judges of High Courts in India;

2. **Upalokayukta** – Such salary (equivalent to the salary last drawn by the incumbent in his previous post) plus perquisites and allowances as are payable from time to time to-

(i) a Secretary to the Government in case Upalokayukta is appointed from amongst the Secretaries to the Government;

(ii) a District Judge in Delhi in case Upalokayukta is appointed from amongst District Judges in Delhi;

(iii) a Joint Secretary to the Government of India in case Upalokayukta is appointed from amongst the Joint Secretaries to the Government of India:

Provided that if the Lokayukta or an Upalokayukta at the time of his appointment is in receipt of a pension (other than a disability or wound pension) in respect of any previous service under the Government of India or any of its predecessor Governments or under the Government of State or any of its predecessor Governments, his salary in respect of service as the Lokayukta, or as the case may be, Upalokayukta, shall be reduced-

(a) by the amount of that pension; and

(b) if he has, before such appointment received in lieu of a portion of the pension due to him in respect of such previous service the commuted value thereof, by the amount of that portion of the pension." "

S Rao

(Savita Rao)

Joint Secretary (Law, Justice & Legislative Affairs)

दिल्ली राजपत्र के भाग–4 असाधारण में प्रकाशनार्थ
राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार
विधि, न्याय एवं विधायी कार्य विभाग
8वां तल, सी–विंग, दिल्ली सचिवालय, आई0पी0एस्टेट, नई दिल्ली

सं0फा014/(6)/एलए 2009/ Ulaw/188 दिनांकः 5, मई, 2010

अधिसूचना

सं0फा014/(6)/एलए 2009/ Ulaw/188 –राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल की दिनांक 29 अप्रैल, 2010 को मिली सहमति के पश्चात् दिल्ली विधान सभा द्वारा पारित निम्नलिखित अधिनियम जनसाधारण की सूचनार्थ इसके द्वारा प्रकाशित किया जा रहा हैः–

"दिल्ली लोकायुक्त एवं उपालोकायुक्त (संशोधन) अधिनियम, 2010

(2010 का दिल्ली अधिनियम 06)

(राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा दिनांक 31 मार्च, 2010 को यथा पारित)

(29 अप्रैल, 2010)

दिल्ली लोकायुक्त एवं उपालोकायुक्त अधिनियम ,1995 में आगे संशोधन के लिये अधिनियम

भारत गणराज्य के साठवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :–

1. **संक्षिप्त शीर्षक एवं प्रारंभ.–** (1) इस अधिनियम का संक्षिप्त नाम दिल्ली लोकायुक्त एवं उपालोकायुक्त (संशोधन) अधिनियम, 2010 है।

(2) यह 01 जनवरी, 2006 को प्रवृत हुआ समझा जाएगा।

2. **द्वितीय अनुसूची के स्थान पर नई अनुसूची का प्रतिस्थापन.–** दिल्ली लोकायुक्त एवं उपालोकायुक्त अधिनियम, 1995 (1996 का दिल्ली अधिनियम 01) की द्वितीय अनुसूची के स्थान पर निम्नलिखित अनुसूची प्रतिस्थापित की जायेगी, अर्थात् :–

"द्वितीय अनुसूची
(धारा 5 (7) देखें)

नियुक्ति के पश्चात् लोकायुक्त तथा उपालोकायुक्त को वास्तविक सेवा में कार्यरत समय के संबंध में निम्नलिखित दरों पर प्रतिमाह वेतन का भुगतान किया जाएगा, अर्थात् :–

1. **लोकायुक्त** – ऐसा वेतन जमा परिलब्धियां तथा भत्तें जो समय–समय पर––

(i) दिल्ली उच्च न्यायालय के मुख्य न्यायाधीश को देय है, यदि लोकायुक्त की नियुक्ति भारत के उच्च न्यायालयों के मुख्य न्यायाधीशों में से की गई हो;

(ii) उच्च न्यायालय के न्यायाधीश को देय, यदि लोकायुक्त की नियुक्ति भारत के उच्च न्यायालयों के न्यायाधीशों में से की गई हो।

2. **उपालोकायुक्त** – ऐसा वेतन (पदधारी द्वारा उसके पूर्व पद में अंतिम बार लिए नए वेतन के समकक्ष) जमा परिलब्धियां एवं भत्तें जो समय–समय पर ––

(i) सरकार के सचिव को देय यदि उपालोकायुक्त की नियुक्ति सरकार के सचिवों में से की गई हो;

(ii) दिल्ली में जिला न्यायाधीश को देय यदि उपालोकायुक्त की नियुक्ति दिल्ली में जिला न्यायाधीशों में से की गई हो;

(iii) भारत सरकार के संयुक्त सचिव को देय यदि उपालोकायुक्त की नियुक्ति भारत सरकार के संयुक्त सचिवों में से की गई हो:

उपबंध है कि यदि लोकायुक्त अथवा उपालोकायुक्त नियुक्ति के समय भारत सरकार अथवा उसकी किन्हीं पूववर्ती सरकारों अथवा किसी राज्य सरकार अथवा उसकी किन्हीं पूववर्ती सरकारों के अन्तर्गत पिछली सेवा के संबंध में पेंशन प्राप्त कर रहा है [अशक्तता एवं क्षतिग्रस्त्ता (वुउंड) पेंशन के अतिरिक्त] तो सेवा के संबंध में उसका वेतन लोकायुक्त अथवा जैसी भी स्थिति हो, उपालोकायुक्त के रूप में कम किया जायेगा–

(क) उस पेंशन की राशि द्वारा; तथा

(ख) यदि उसने ऐसी नियुक्ति से पूर्व ऐसी पूर्व सेवा के संबंध में उसे देय पेंशन के भाग के स्थान पर परिवर्तित राशि प्राप्त कर ली है, पेंशन के उस भाग की राशि द्वारा। " ''

सविता राव

(सविता राव)
संयुक्त सचिव (विधि, न्याय एवं विधायी कार्य)